CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR



ORDERS OF THE BENCH

Date of Order: 14.12.2012

<u>CP No. 53/2012 (OA No. 160/2010) with</u> <u>MA No. 288/2012</u>

Ms. Kavita Bhati, counsel for petitioner. Mr. V.S. Gurjar, counsel for respondents.

MA No. 288/2012

Heard on the Misc. Application filed on behalf of the petitioner praying for condonation of delay in filing the Contempt Petition. Having considered the submissions made on behalf of the respective parties, delay in filing the Contempt Petition is condoned. Accordingly, the Misc. Application stands allowed.

CP No. 53/2012

Heard learned counsel for the parties.

Learned counsel for the respondents submits that in view of the order dated 23.10.2012 (Annexure CPR/2) passed by the respondents, the order dated 05th August, 2011 passed by this Bench of the Tribunal in OA No. 160/2010 has been fully complied with by the respondents, and the same has not been disputed by the learned counsel appearing for the petitioner.

In view of this fact, the present Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged.

Anil Kumar) (ANIL KUMAR) MEMBER (A)

(JUSTICE K.S. RATHORE) MEMBER (J)

<u>Kumawat</u>